

**COMMITTEE
ON
GOVERNMENT ASSURANCES
(1991-92)**

Tenth Lok Sabha

EIGHTH REPORT

**REVIEW OF PENDING ASSURANCES
OF
NINTH LOK SABHA**

(Presented on November 24, 1992)



**LOK SABHA SECRETARIAT
NEW DELHI**

*November 20, 1992/Kartika 29, 1914 (Saka)
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COMPOSITION OF THE COMMITTEE* ON
GOVERNMENT ASSURANCES
(1991-92)

CHAIRMAN

Dr. Laxminarain Pandey

MEMBERS

2. Shri Sai Prathap Annayagari
3. Dr. Krupasindhu Bhoi
4. Shri B. Devarajan
5. Shri B.K. Gudadinni
6. Shri Prabhu Dayal Katheria
7. Shrimati Krishnandra Kaur (Deepa)
8. Shri Balin Kuli
9. Shri Manphool Singh
10. Shri Ajoy Mukhopadhyay
11. Shrimati Pratibha Devisingh Patil
12. Shri Shashi Prakash
13. Shri Naval Kishore Rai
14. Shri Gadam Ganga Reddy
15. Shri Chinmaya Nand Swami

SECRETARIAT

Shri R.C. Bhardwaj — *Additional Secretary*
Shri Murari Lal — *Director*
Shri Joginder Singh — *Deputy Secretary*
Shri K.K. Ganguly — *Under Secretary*

*The Committee was nominated by the Speaker *w.e.f.* 25 November, 1991 *vide* Para 515 of Lok Sabha Bulletin Part-II dated 25.11.1991.

INTRODUCTION

1. The Chairman of the Committee on Government Assurances, as authorised by the Committee, do present on their behalf, this Eighth Report of the Committee on Government Assurances.

2. The Committee (1991-92) were constituted on November 25, 1991.

3. The Committee at their sitting held on August 5, 1992, reviewed the pending assurances of the Ninth Lok Sabha pertaining to the Ministries of Rural Development, Space, Steel, Surface Transport, Textiles, Urban Development, Water Resources and Welfare. At their sitting held on November 20, 1992, the Committee considered and adopted the draft Eighth Report.

4. The Minutes of the aforesaid sittings of the Committee form part of the Report.

5. The conclusions/observations of the Committee are contained in the Report.

NEW DELHI;
November 20, 1992

Kartika 29, 1914 (Saka)

DR. LAXMINARAIN PANDEY,
Chairman,

Committee on Government Assurances.

REPORT

CHAPTER I

REVIEW OF PENDING ASSURANCES OF NINTH LOK SABHA

During the Ninth Lok Sabha, 2827 assurances were culled out from the Lok Sabha Debates. Out of these, 2185 assurances have been implemented. These figures take into account the statements of implemented assurances laid on the Table of the Lok Sabha by the Minister of Parliamentary Affairs upto December 20, 1991.

1.1 At their sitting held on January 20, 1992, the Committee took up for examination the first batch of 213 assurances of the Ninth Lok Sabha pending implementation. Thereafter, the Committee reviewed four more batches of pending assurances of Ninth Lok Sabha at their sittings held on March 16, April 9, April 28 and May 28, 1992.

1.2 The observations of the Committee in respect of these assurances are contained in their Fourth, Fifth, Sixth and Seventh Reports (1991-92).

1.3 At their sitting held on August 5, 1992 the Committee reviewed the last batch of 73 pending assurances of the Ninth Lok Sabha. These assurances pertain to the Ministries of Rural Development, Space, Surface Transport, Textiles, Urban Development, Water Resources and Welfare and are based on the position as obtaining on July 14, 1992. The text of the questions and the assurances given thereto are annexed to the Minutes of the sitting at Serial Nos. 1 to 73. (Annexure).

1.4 The Ministry-wise details of assurances reviewed are given in Appendix-II.

1.5 The Committee decided to pursue 70 assurances given at Sl. Nos. 1 to 68, 70 and 72 and decided not to pursue the remaining 3 assurances given at Sl. Nos. 69, 71 and 73 as these pertained to routine administrative matters.

1.6 The Committee note that out of 70 assurances that were decided to be pursued, 7 assurances (details given in annexure to the Minutes at Sl. Nos. 6, 7, 37, 38, 39, 41 and 51) have been implemented as per subsequent statements laid by the Minister of Parliamentary Affairs on August 19, 1992. Thus the remaining 63 assurances are still pending for implementation.

1.7 In regard to assurances at Sl. Nos. 11, 12, 14, 15, 16, 17, 19, 26, 29, 30, 31, 32, 33, 36, 40, 43, 44, 45, 46, 47, 49, 50, 52, 54, 57, 60, 61, 62, 67, 68 and 72, the Committee also find that the concerned Ministry/Department have not sought extension of time before the expiry of three months stipulated for implementing the pending assurances. The Committee are distressed to note that the Ministry/Department concerned have not sought even a single extension from the Committee in respect of assurances given at Sl. Nos. 4, 10, 13, 34, 53, 58, 66 and 70. It shows that the concerned Ministries/Departments are not giving any priority to the Parliamentary work and are adopting a casual approach to the solemn promises made by their Ministers in the Lok Sabha. The Committee reiterate that it would not be correct for the Ministry/Department concerned to take lightly the task of implementing the pending assurances. Where the Ministry/Department foresee any difficulty in implementing the assurance within the stipulated time, the Committee may be approached for seeking extension of time without fail as per the well-established Parliamentary practice. The Committee desire that the Ministries/Departments should tackle the problem more seriously and show no laxity in implementing the assurances at an early date.

1.8 The Committee note that in reply to a supplementary on SQ No. 144 dated January 7, 1991 (at Sl. No. 4 of Annexure to the Minutes) about more programmes in regional languages beamed from a larger number of channels operating through satellite, the Prime Minister has categorically observed that "it is a suggestion which should be taken into consideration seriously. I think the Honourable Member has made a very good suggestion and the Government will look into it". While the Committee quite appreciate the categorical assurance given by the Prime Minister, the Committee would like to point out that it is unfortunate that the Department of Space has failed to comply with it even after a lapse of 22 months. The Committee do not find adequate reasons for not taking such good suggestions seriously at the Government level. The Committee deprecate the tendency of the Government for taking unduly long time even for considering such an important issue of general interest and common benefit to the masses. This particular issue concerning the people living in rural areas of the country is of utmost importance.

1.9 The Committee are constrained to observe that the Government is slow enough to rise to the occasion even where the Prime Minister has given an assurance to consider the suggestion seriously. The Committee feel that it is absolutely necessary that the Department should strike hard with utmost priority to fulfil the pending assurance and fulfil the cherished aspirations of the people without any further loss of time.

1.10 The Committee do not appreciate the pace of implementation of assurances. The Committee emphasise that the whole attempt should be to

find out the reasons why assurances could not be fulfilled. The Committee are of the view that undue delay in fulfilling the assurances defeats the very purpose of raising the matter on the floor of the House. The Committee desire that the Ministries/Departments concerned should take vigorous steps to implement the remaining 63 pending assurances selected by the Committee for being pursued further and ensure that the implementation is completed within the next two months. A positive strategy may be worked out to achieve this goal.

1.11 The Committee also desire that the Ministry of Parliamentary Affairs should review the outstanding assurances periodically and remind the concerned Ministry/Department, where necessary, for early implementation of these assurances.

CHAPTER II

PENDING ASSURANCES PERTAINING TO SEVENTH, EIGHTH, NINTH AND TENTH LOK SABHA

2. During the Seventh Lok Sabha 7,231 assurances were culled out from Lok Sabha Debates for implementation by the Government. Out of these 7,230 assurances have since been implemented and only one assurance is left to be implemented.

2.1 During the Eighth Lok Sabha, 9,022 assurances were culled out. Out of them, 8,875 assurances have since been implemented leaving a balance of 147 assurances to be implemented.

2.2 During the Ninth Lok Sabha 2,827 assurances were culled out. Out of them 2,464 assurances have since been implemented leaving a balance of 363 assurances pending implementation.

2.3 During the First Session to Fourth Session of the Tenth Lok Sabha 3030 assurances were culled out. Out of them, 1007 assurances have been implemented leaving a balance of 2023 assurances pending implementation.

2.4 The above figures take into account the latest statements of implemented assurances laid on the Table of Lok Sabha by the Minister of Parliamentary Affairs on August 19, 1992.

2.5 Statements showing position of assurances pertaining to Seventh, Eighth, Ninth and Tenth Lok Sabha pending implementation by the Government is given in Appendices III and IV.

2.6 The Committee would like the Ministries/Departments concerned to make a critical analysis of the pending assurances so as to implement them without any further loss of time.

NEW DELHI;
November 20, 1992

Kartika 29, 1914 (Saka)

DR. LAXMINARAIN PANDEY,
Chairman,

Committee on Government Assurances.

APPENDIX I

(Vide para 4 of the Introduction)

MINUTES OF ELEVENTH SITTING OF THE COMMITTEE ON GOVERNMENT ASSURANCES HELD ON AUGUST 5, 1992

*The Committee met on Wednesday, August 5, 1992 from 15.30 hours to
16.15 hours*

PRESENT

CHAIRMAN

Dr. Laxminarain Pandey

MEMBERS

2. Shri Sai Prathap Annayagari
3. Shri B. K. Gudadinni
4. Shri Balin Kuli
5. Shri Manphool Singh
6. Shri Ajoy Mukhopadhyay
7. Shrimati Pratibha Devisingh Patil
8. Shri Shashi Prakash
9. Shri Gadam Ganga Reddy
10. Shri Chinmaya Nand Swami

SECRETARIAT

Shri Murari Lal	— <i>Director</i>
Shri Joginder Singh	— <i>Deputy Secretary</i>
Shri K.K. Ganguly	— <i>Under Secretary</i>

2. The Committee considered their draft Sixth and Seventh Reports and adopted them.

3. The Committee authorised the Chairman and in his absence, Shri Ajoy Mukhopadhyay, M.P. to present the Sixth and Seventh Reports of the Committee in Lok Sabha on August 11 and 18, 1992 respectively.

4. The Committee then took up for consideration Memorandum No. 37 regarding review of recommendation of the Committee on Government Assurances in respect of treating the reply given by the Minister of Railways during the Discussion on Railway Budget on July 25, 1991 as an assurance.

5. The Committee perused the new points furnished by the Ministry of Railways in respect of the issue raised by Shri Basudeb Acharia, M.P. in regard to regularisation of contract labour. Shri Ajoy Mukhopadhyay, M.P., did not agree with the plea taken by the Ministry of Railways that the contract workers were not directly paid from the railway funds and, therefore, the Railway Ministry could not take the responsibility for such

private contract workers. He was of the view that the Railways provided wages to workers through contractors. The jobs undertaken by these contract workers were perennial in nature. The Railways might change the contractors but the contract workers remained unchanged. Citing an example, he stated that there were a number of contract workers who had rendered more than 15 years of service. Such contract workers had been regularised by Southern Railway and South Eastern Railway (Kharagpur Division).

6. The Committee were not convinced with the clarifications advanced by the Ministry of Railways in regard to treating the workers handling coal and ash as not the railway workers and therefore decided to call the officials from the Ministry of Railways for oral evidence to finalise the matter.

7. The Committee then took up for consideration Memorandum No. 38 regarding review of pending assurances pertaining to Ninth Lok Sabha (Sixth and final batch) in respect of Ministries of Rural Development, Space, Steel, Surface Transport, Textiles, Urban Development, Water Resources and Welfare (Annexures I & II). The Committee reviewed 73 pending assurances and decided to pursue 70 of them and to drop the following three assurances:

1. USQ No. 1621 dated 6.3.91 regarding Cadre review committee for 'C' and 'D' staff of CPWD;
2. USQ No. 451 dated 8.8.90 regarding atrocities on Scheduled Castes and Scheduled Tribes; and
3. USQ No. 1759 dated 7.1.91 regarding law on implementation of reservation policy.

8. The Committee then took notice of large number of assurances pending implementation and decided to call the witnesses in connection with long pending assurances in their forthcoming meetings scheduled to be held on September 15 and 16, 1992.

The Committee then adjourned.

ANNEXURE I
(Vide para 7 of the Appendix I)
MINISTRY OF RURAL DEVELOPMENT
III Session of Ninth Lok Sabha, 1990

Sl. No.	Q. No. & Date	Text of the Question	Assurance given	Extension		Sought	Remarks
				from	upto		
1	2	3	4	5	6	7	
1.	USQ No. 505 dated 15th March, 1990 by Shri K. S. Rao	COMPUTERISATION OF LAND RECORDS (a) whether the technical Committee set up by Union Government has proposed a 150-crore project for the computerisation of land records all over the country; (b) whether the pilot projects would cover all the districts in the country in a phased programme; (c) if so, the time schedule and full details of the programme; and (d) whether Government have initiated any preparatory and monitoring work for such a country-wide programme?	(c) & (d): A view has yet to be taken on the inclusion of the proposal for computerisation of land records all over the country in the 8th Plan, the approach paper for which is still under preparation.	5.7.90 3.1.91 8.7.91 16.9.91 27.3.92 26.6.92	31.12.90 30.6.91 30.9.91 30.3.92 30.6.92 30.9.92	May be pursued.	

USQ. No. ALLOTMENT OF WASTE
 648 dt. 9.8.90 AND BARREN LAND TO
 by Sh. Tej LANDLESS FARMERS
 Narayan

(a) the details of barren land in Bihar reclaimed during the last three years;
 Sh. Devendra Prasad Yadav

(b) whether Government have any scheme to allot waste and barren land to landless farmers; and

(c) if so, the details thereof?

(a) to (c): The information is being collected from the Government of Bihar and will be placed on the Table of the House.

21.12.90	9.1.91
15.3.91	9.5.91
15.5.91	9.8.91
6.8.91	9.11.91
20.11.91	8.2.92
7.2.92	8.5.92
7.5.92	8.8.92

VI Session of Ninth Lok Sabha, 1990-91

3.	USQ No. 24 dated the 27 December, 1990 by Shri G.S. Basavraj	AMENDMENT OF LAND CEILING ACT	(a) whether the High Power Committee on Agriculture has recommended to amend the Land Ceiling Acts to bring more area under cultivation;	(b) the States which have agreed to implement the recommendations; and	(c) whether all the recommendations of the committee have been accepted?	26.3.71 27.7.91 1.1.92	27.9.91 27.12.91 27.3.92	May be pursued.
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DEPARTMENT OF SPACE
IV Session of 9th Lok Sabha

1	2	3	4	5	6	7
4.	<p>SQ. No. 144 dt. 7.1.91 suppl. by Sh. Vasant Sathe</p>	<p>NEW SATELLITE SERIES— GRAMSAT</p>	<p>“I think, this (allocation of more time to Information & Broadcasting) is a very important area where we can really be of great service to the rural area.... As is known most of our people living in rural areas..., can be reached only through regional languages. Today most of our programmes, which are on the national channel, are either in English or in Hindi. A large number of programmes if we consider, which are part of entertainment, need not be imposed if you allow more scope for regional channels to have regional programmes in regional languages. With this, at State level, I believe, we can serve our people better even in terms of education. With the satellite that is available now, will the Government kindly consider it”.</p>	NIL	NIL	May be pursued.

MINISTRY OF STEEL

1 Session of Ninth Lok Sabha, 1989

5.	SQ. No. 100 dated 29.12.89 by Smt. Geeta Mukherjee	IMPORT OF STEEL SKULL SCRAP BY MSTC (a) whether Metal Scrap Trade Corporation Limited (MSTC) imported 28,000 tonnes of steel skull scrap from Qatar in hard currency without pre-shipment inspection; (b) whether any pre-shipment inspection was made by the MSTC or approved inspection agency thereof; (c) whether the entire quantity was allotted to a private party without pre-registration of demand; (d) if so, the reasons therefor; (e) whether the internal vigilance of MSTC indicated the deal; and (f) whether Government have taken or contemplate any action in the matter and if so, the details thereof.	28.3.90 28.6.90 28.9.90 1.4.91 27.9.91 3.1.92 30.3.92 23.6.92	29.6.90 29.9.90 29.3.90 1.10.91 1.1.92 31.3.92 30.6.92 30.9.92	May be pursued.
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1	2	3	4	5	6	7
6.	USQ. No. 369 dated 29.12.89 by Shri A. N. Singh Deo	SETTING UP OF A SECOND STEEL PLANT IN ORISSA (a) whether the Government are proposing to establish a second steel plant in Orissa; and (b) if so, the details thereof?	(a) & (b): There is a proposal for setting up a new steel plant at Daitari in Orissa project details are under formulation.	19.6.90 7.7.91 27.9.91 18.12.91	29.9.90 28.3.91 28.12.91 30.6.92	May be pursued.

MINISTRY OF STEEL
II Session of Ninth Lok Sabha, 1990

7.	SQ No. 163 dt. 23.3.90 Suppl. by Shri Janardhan Poojary	VIJAY NAGAR STEEL PLANT The Member stated as under: "In order to avoid the strain on the State and also the Central resources, I would like to know as to whether the Government is going to think of going in for a joint sector or for private investments or for assistance from foreign countries." The Hon'ble Minister <i>inter-alia</i> stated, "But so far as my Ministry is concerned, these are aspects which are still under our consideration and we are exploring the possibilities. Primarily, it is now dependant upon the Planning Commission's approach as to whether or not, the Planning Commission will include the two steel plants, which we want to set up, in the Eighth Five Year Plan."	28.6.90 31.10.90 7.1.91 12.4.91 27.9.91 18.12.91	23.9.90 23.12.90 24.3.91 23.9.91 23.12.91 23.6.92	The matter is much of public importance. May be pursued.
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1	2	3	4	5	6	7
8.	USQ No. 3863 dt. 6.4.90 by Shri Chitta Basu	<p>SAIL'S SCHEMES</p> <p>(a) whether the Steel Authority of India Limited has decided to update some schemes;</p> <p>(b) if so, the details of the schemes with financial implications thereon;</p> <p>(c) the steps taken for the expeditious implementation of those schemes; and</p> <p>(d) the progress made so far in this regard?</p>	<p>(a) and (b): Review of need for technological upgradation of various schemes is a continuous process in SAIL. In order to improve productivity, reduce production costs and improve technological performance, SAIL proposes to modernise 4 of its integrated steel plants at Durgapur, Rourkela, IISCO (Burmahpur) and Bokaro. While the Government have approved modernisation of steel plants at Durgapur and Rourkela at an estimated cost of Rs. 2667 crores and Rs. 2461 crores, investment proposals for modernisation of IISCO and Bokaro are under consideration.</p> <p>(c) In order to ensure implementation of projects within the approved cost and time frame, various steps taken include delegation of adequate financial and administrative powers to the project team, well defined centres of responsibility for each project component and closer monitoring.</p>	7.8.91 19.12.91 12.5.92	31.12.91 31.3.92 31.8.92	May be pursued.

(d) Orders for six global packages and eight out of ten indigenous packages have been finalised for Durgapur modernisation. Orders for 7 out of 10 packages under phase-I and one package under phase-II of Rourkela modernisation have also been finalised. 'In principle' approval for modernisation of IISCO and Bokaro has been approved and investment decision is likely to be taken shortly.

9. Q. No. 8306 MODERNISATION OF
 dk. 11.5.90 by BOKARO STEEL PLANT.

Shri Pius
 Tiraky

(a) whether the modernisation schemes of Bokaro Steel Plant is being postponed;

(b) if so, the reasons thereof; and

(c) the steps taken/proposed to be taken for early implementation of the modernisation programme of BSP?

29.7.90
 25.2.91
 18.6.91
 24.10.91

11.11.90 May be pur-
 sued.
 1.6.91
 31.10.91
 31.3.92

1	2	3	4	5	6	7
10.	<p>USO No. 718 dated 10.8.90 by Shri Sanat Kumar Mandal and Shri Chitta Basu</p>	<p>MODERNISATION OF IISCO</p>	<p>(a) the progress made so far in the revamping of the Indian Iron and Steel Company's (IISCO's) plant at Burnpur (West Bengal);</p> <p>(b) whether the Dasturco Study commissioned by Government has since been evaluated by the Department of Steel, if so, their reading of the situation;</p> <p>(c) whether the global tendering and inviting of international bidding is at present under the consideration of Government; and</p> <p>(d) how far the delay caused in the IISCO's modernisation has escalated its cost and the consideration for not accepting the Japanese aid?</p>	---	---	<p>May be pursued.</p>

11.	USQ No. 3934 dt. 31.8.90 by Shri H.C. Srikantaiah	SETTING UP OF A SPONGE IRON PLANT BY KIOCL IN KARNATAKA	3.2.92 25.5.92	30.4.92 30.7.92	May be pursued.
		(a) whether the Kundremukh Iron Ore Company Limited has proposed to set up a sponge iron plant and a second pellet plant at Mangalore in Karnataka;			
		(b) if so, the total capacity and estimated cost of the above proposed plants;			
		(c) the details of the source of finance for these plants; and			
		(d) by when these plants are likely to be completed?			
		(c) and (d) For the proposed Sponge Iron Plant, a Detailed Project Report (DPR) is being prepared. The expansion proposal is also yet to be considered by PIB.			
		(b) if so, the total capacity and estimated cost of the above proposed plants;			
		(c) the details of the source of finance for these plants; and			
		(d) by when these plants are likely to be completed?			

VI Session of Ninth Lok Sabha, 1990

1	2	3	4	5	6	7
12.	SQ No. 22 dt. 28.12.90 by Shri Haradhan Roy and Shri Purna Chandra Malik	MODERNISATION OF IISCO Asking:	(a) whether the Union Govern- ment have made any progress in the matter of modernisation of Indian Iron and Steel Company Limited (IISCO) at Burnpur; (b) if so, the details thereof; and (c) if not, the reasons therefor?	10.6.91 10.1.92	31.12.91 30.6.92	May be pursued.

VI Session of Ninth Lok Sabha, 1990

1	2	3	4	5	6	7
14.	USQ No. 450 dt. 28.12.90 by Shri Kaak- ar Musajare	CBI ENQUIRY AGAINST HIGHER OFFICERS (a) the number of public sector undertakings under the Ministry of Steel and Mines and the names of their Managing Directors and higher officers against whom de- partmental or Central Bureau of Investigation (CBI) enquiries are being conducted; and (b) the number of cases in which CBI has since submitted its report and the details of the ac- tion taken in regard thereto?	(a) and (b): The information is being collected and will be laid on the Table of the House.	24.4.91 1.10.91 8.4.92	28.6.91 27.3.92 27.9.92	May be pursued.

15.	USQ No. 1551 dt.	SPURIOUS STAINLESS STEEL KITCHENWARE	22.11.91	30.6.92	May be pursued.
	4.1.91 by Shri Vaman-rao Mahadik.	(a) whether there is flood of spurious stainless steel kitchen-ware in the Indian market;	(a) to (c): The information is being collected and will be laid on the Table of the House.		
		(b) if so, whether the Govt. propose to make it compulsory for the manufacturers to obtain a certificate from a competent authority like the Bureau of Indian Standards in the interest of consumer safety; and			
			(c) if not, the reasons therefor?		

1	2	3	4	5	6	7
16.	USQ No., 33 dt. 22.2.91 by Shri Dharam- pal Singh Gupta	MODERNISATION OF IISCO (a) whether the modernisation plan of the Burmpur unit of Indian Iron and Steel Company Limited has not yet been finalised; and (b) if so, at what stage it is?	(a) and (b): The Government is in the process of finalising the modernisation scheme of IISCO, various aspects regarding which are under examination at present.	10.6.91 10.1.92	31.12.91 30.6.92	May be pursued.
17.	U.S.Q.No. 37 dt. 22.2.91 by Shri Kusu- ma Krishna Murthy	STEEL PRODUCTION IN SEC- ONDARY SECTOR (a) The quantity of crude steel produced in the secondary sector during the last three years; (b) the role assigned to the secondary sector for augmenting the production of crude steel during the Eighth Five Year Plan; and (c) the steps taken for the modernisation of existing steel plants and also for the commissioning of the first phase of Visakhapatnam Steel Plant and the present status thereof?	(c) The proposals for modernisation of IISCO and Bokaro Steel Plants are under consideration of the Govt.	22.10.91 27.11.91 26.5.92	21.11.91 20.5.92 20.11.92	May be pursued.

USQ.	No.	MODERNISATION OF	18.6.91	31.10.91	May be
126	dt.	BOKARO STEEL PLANT	24.10.91	31.1.92	pursued.
22.2.91	by	(a) whether there is any proposal for expansion and modernisation of Bokaro Steel Plant; and	3.1.92	31.5.92	
	Shri Janardan Yadav	(b) if so, the details thereof?	21.5.92	31.8.92	
18.					

(a) and (b): While the government has already accorded approval in principle to the modernisation of Bokaro Steel Plant, SAIL has proposed to implement the scheme in two phases. Government has received the proposal on the first phase which aims primarily at introducing continuous steel casting technology and facilities. The proposal is currently under examination. It will be taken up for implementation if it is found to be techno-economically viable.

MINISTRY OF SURFACE TRANSPORT

II Session of Ninth Lok Sabha, 1990

1	2	3	4	5	6	7
19.	USQ.No. 2761 dt. 29.3.90 by Sh. Gopi Nath Gajapathi	CONSTRUCTION OF MUL- TIPURPOSE GENERAL CAR- GO BERTH AND EXTENSION OF SOUTHERN CARGO BERTH AT PARADIP PORT	(a) whether the schemes for construction of the multi-purpose general cargo berth and extension of the southern cargo berth at Paradip Port have been im- plemented; (b) if not, the reasons therefor; and (c) the steps proposed to be taken for implementation of those projects?	22.6.90 5.10.90 13.12.90 20.3.91 28.6.91 19.9.91 29.12.91 30.3.92 3.7.92	29.9.90 29.12.90 29.3.91 29.6.91 29.9.91 29.12.91 29.3.92 29.6.92 28.9.92	

20. USQ.No. 3620 dt. 5.4.90 by Shri Shantital Purushottamdas Patil; Shri Prakash Koko Brahmhbhatt

INQUIRY INTO EXPLOSION OF AN OIL TANKER OUTSIDE BOMBAY HARBOUR

(a) whether the Director General of Shipping ordered a magisterial inquiry into the explosion on an oil tanker, 40 km. outside Bombay harbour on 28th January, 1990;

(b) if so, whether the report has been received;

(c) if so, the details thereof; and

(d) the action taken thereon?

19.7.90
9.10.90
27.3.91
22.7.91
24.12.91
31.3.92
24.6.92

4.10.90 (Memo No. 47) The Committee did not accede to the request of the Ministry to drop the assurance. May be pursued.

1	2	3	4	5	6	7
21.	SQ. No. 678 dt. 3.5.90 Suppl. by Shri Janardan Yadav	DECLARATION OF ROADS AS NATIONAL HIGHWAYS IN BIHAR	<p>The hon'be Member stated as under: "I would like to know whether the road which runs between Govindpur and Birpur and connects Northern Highway to Southern Highway was included in the Seventh Plan. No action has so far been taken in this regard. Secondly, no work has been started in respect of Highway which runs between Mokamah and Farakka. Again I would like to know the time by which work would begin on all these roads of Bihar which have been declared National Highways?"</p> <p>The Minister stated as under: "I have already explained this in the Statement that has been said. The hon. Member referred to the national highway No. 2 Janatara-Hansidiha-Bhagalpur-Panchalsal-Wasaharsa-Birpur Road. As far as the Six roads are concerned, I have already admitted that it has been forwarded by the Government of Bihar and as I have explained, due to constraint of resources, it could not be taken up during the Seventh Plan and the Eighth Plan is being finalised and again we shall have discussions with the Bihar State Government and as per the priorities and suggestions from hon. Members, we shall take it up."</p>	21.4.92	3.8.92	May be pursued.

22.	SQ No. 7381 dt. 3.5.90 by Shri Prakash Koko Brahmbhatt and Shri Sanat Kumar Mandal	SCHEME FOR WORKERS' PARTICIPATION IN MAN- AGEMENT OF MAJOR PORT TRUSTS AND DOCK LABOUR BOARDS	(a) whether a scheme has been prepared for workers' participation in the management of Major Port Trusts and Dock Labour Boards, with secret ballots to determine the representative character of union: (b) if so, the salient features thereof; and (c) the time by which the same is likely to be introduced?	(b) and (c): The details of the Scheme would be laid on the Table of the House as soon as they are finalised.	20.7.90 25.10.90 30.1.91 15.4.91 1.8.91 4.11.91 23.1.91 24.4.92	20.10.90 2.2.91 2.5.91 2.8.91 2.11.91 2.2.92 2.5.92 2.8.92	May be pursued.
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MINISTRY OF SURFACE TRANSPORT
III Session of Ninth Lok Sabha, 1990

1	2	3	4	5	6	7
23.	SQ. No. 118 dt. 16.8.90 by Sh. Lokanath Choudhary	MORATORIUM ON LOAN TO PARADIP PORT TRUST (a) whether the Paradip Port Trust has requested Union Govern- ment to declare moratorium on the loan it has to pay; and (b) if so, the reaction of Gov- ernment thereto?	(b): The matter is under consid- eration.	15.10.90 13.2.91 10.5.91 22.8.91 13.11.91 14.2.92 6.5.92	16.2.91 16.5.91 16.8.91 16.11.91 16.2.92 16.5.92 16.8.92	May be pursued.
24.	USQ. No. 2420 dt. 23.8.90 by Prof. Ram Ganesh Kapse	RESERVATION OF EXPORT CARGO. (a) whether the Indian shipping companies, including the Shipping Corporation of India are demand- ing passing of legislation to ensure that the Indian ships get 40 per cent of Sea-borne Liner expert cargo, in accordance with the UN Code ratified by Government; and (b) if so, the reaction of Gov- ernment thereto?	(b) A proposal to introduce suitable legislation to secure cargo support for Indian ships is under consideration.	22.10.90 10.1.91 24.7.91 9.1.92 9.7.92	31.1.91 31.7.91 31.1.92 31.7.92 31.1.93	May be Pursued.

25	SO. NO. 364	CENTRAL ROAD FUND	30.9.90	28.2.91	May be
	dt. 30.8.90	The member inter-alia stated,	26.2.91	28.5.91	pursued.
	Supply. by	"I would like to know specifically	14.5.91	28.8.91	
	Sh. P. R.	as a commitment how long they	21.8.91	28.11.91	
	Kumaraman-	will take to ensure that the Reso-	19.11.91	28.5.92	
	galam:	lution is implemented.	29.5.92	28.11.92	

(b) I would like to know whether the Prime Minister would assure us that he would intervene and see to it that this Resolution is implemented that 65% of the funds together with the arrears because with the arrears it comes to nearly Rs. 2,000 to 3,000 crores, I think, would be allocated. I would like to know specifically whether this could be done?."

VI Session of Ninth Lok Sabha, 1990-91

1	2	3	4	5	6	7
26.	USQ No. 167 dated 27th December, 1990 by Shri Madan Lal Khurana	PROBLEMS OF SHIPYARDS (a) whether some of the shipyards under the administrative control of his Ministry are sinking deeper into the red and could face closure; (b) if so, the details of these yards alongwith the reasons therefor; and (c) the details of the measures taken to pull the yards out of the red and to bring them upto the level of the shipyards of other countries?	(c): Other recommendations like enhancement of subsidy to the Shipyards from the present 30% to 40% duty free import under OGL to the extent of 50% of the realisable price of the ship built in Indian Shipyards, restructuring of the capital base of the Shipyards, gradual improvements in norms of productivity, modernisation of the yards etc. as proposed by these two committees are under consideration of the Government.	13.3.91 3.8.91	27.3.91 27.1.92	May be pursued.

27.	USQ 1364 dated the 3rd January, 1991 by Shri Maheshwar Singh	No. dated the 3rd January, 1991 by Shri Maheshwar Singh	CENTRAL ROAD FUND	(a) whether amounts are being deposited regularly in the Central Road Fund as per the Central Road Fund Resolution;	(b) if so, whether the accruals in the Central Road Fund have been made available for disbursements;	(c) if so, the details thereof; and	(d) if not, the action taken by the Government in this regard?	15.3.91 8.7.91 22.10.91 18.3.92	3.7.91 3.10.91 3.4.92 3.10.92	May be pursued.
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VII Session of Ninth Lok Sabha, 1990

1	2	3	4	5	6	7	
28.	USQ 1066	No. dt.	EXPEDITIOUS MOVEMENT		9.5.91 27.8.91 25.11.91 17.2.92 1.5.92	5.9.91 4.12.91 4.3.92 2.6.92 2.9.92	May be pursued.
	Prakash Koko Brahmbhatt	4.3.91 by Sh: Prakash Koko Brahmbhatt	EXPORT CARGO Asking: (a) whether the Union Govern- ment propose to bring a bill to introduce a combined transport document which will facilitate ex- peditious movement of export car- go; and (b) if so, the details thereof?	(a) and (b):— A proposal to enact a statute governing the mul- timodal transport of goods from the point of acceptance of goods within India to the point of deliv- ery of goods within or outside India on the basis of a single contract is under consideration of the Government.			

MINISTRY OF TEXTILES
I Session of Ninth Lok Sabha, 1990

29. USQ 169 dt. 27.12.89 by Shri Mullappally Ramachandran.	REVIEW OF POLICY	TEXTILE	<p>(a) whether Government propose to review the present Textile Policy to remove the difficulties being faced by the handloom industry and other small textile units; and</p> <p>(b) if so, when the new policy is likely to be announced?</p>	<p>26.3.90 25.5.90 29.6.90 30.8.90 28.11.90 6.3.91 31.5.91 7.10.91 10.12.91 23.3.92 5.6.92</p>	<p>30.5.90 30.8.90 30.8.90 30.11.90 30.2.91 31.5.91 28.8.91 28.11.91 28.2.92 28.5.92 28.8.92</p>	<p>May be pursued.</p>
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II Session of Ninth Lok Sabha, 1990

1	2	3	4	5	6	7
30.	USO No. 350 dt. 14.3.90 by Shri Mul-lappally Ramachan-dran, Shri Harsh Var-dhan, Shri K.S. Rao, Shri M.V. Chan-draskhara Murthy, Smt. Basa-va Rajesh-wari & Shri Y.S. Raja-sekhar Reddy.	RECOMMENDATIONS OF ABID HUSSAIN COMMIT-TEE ON HANDLOOM SECTOR.	<p>(a) what are the recommen-dations the Abid Hussain Com-mittee for the improvement of the handloom sector;</p> <p>(b) when and the how do Government propose to act upon those recommendations to help the handloom sector; and</p> <p>(c) whether any final decision has been taken to review the textile policy.</p>	29.6.90 1.9.90 20.12.90 13.3.91 29.7.90 7.10.91 8.12.91 31.3.92	14.9.90 14.12.90 14.3.91 14.6.91 14.9.91 14.12.91 14.3.92 14.6.92	May be pursued.

31.	USQ 1544 21.3.90	No. RECOMMENDATIONS OF dt. ABID HUSSAIN COMMITTEE	(a) whether Government are re- viewing the textile policy in order to know the difficulties being faced at different level by the handloom, powerloom, synthetic mills, farmers, labourers and the management and to provide op- timum satisfaction to the con- sumers;	29.6.90 19.9.90 20.12.90 13.3.91 3.7.91 7.10.91 18.12.91 31.3.92	30.9.90 21.12.90 31.3.91 21.6.91 21.9.91 21.12.91 21.3.92 21.6.92	May be pursued.
			(a) to (f): It was <i>inter alia</i> stated, "The recommendations made by the Committee in its report is under consideration by the Gov- ernment.			
			(b) if so, the outcome of this review;			
			(c) whether farmers are not get- ting remunerative prices of cotton despite a record production;			
			(d) if so, the steps proposed to be taken by Government in this regard;			
			(e) whether Government have considered Abid Hussain Commit- tee Report; and			
			(f) if so, which recommenda- tions have been accepted by Gov- ernment and when they are likely to be implemented?			

1	2	3	4	5	6	7
32.	USO 5263 dated 18.4.90 by Shri Ramdas Singh	WHITE PAPER ON TEXTILE POLICY (a) whether Government propose to issue a white paper on "Textile Policy". (b) if so, by when; and (c) if not, the reasons therefor.	(b) & (c): It was <i>inter alia</i> stated, "The Committee has submitted its report, which is under examination."	20.8.90 11.10.90 22.1.91 18.4.91 24.7.91 18.11.91 3.2.92 5.6.92	10.10.90 10.1.91 10.4.91 18.7.91 18.10.91 18.1.92 18.4.92 18.7.92	May be pursued.

33.	USQ 10105 23.5.90 by Sh. Sanat Kumar Mandal	No. dt. by Sh.	REPORT OF COMMITTEE ON JUTE MODERNISATION FUND SCHEME	(a) whether the Committee appointed to look into the implementation of the Jute Modernisation Fund Scheme and the Jute Special Development Scheme has submitted its report;	(a) to (b): Yes, Sir. The Committee has submitted its report and its recommendations are being examined by the Government.	13.9.90 6.11.90	23.11.90 23.2.91	May be pursued.
				(b) if so, the details of the recommendations made by the Committee; and				
				(c) the Government's reaction thereon?				

III Session of Ninth Lok Sabha, 1990

1	2	3	4	5	6	7
34.	USQ. NO. 2298 dt. 22.8.90 by Shri Sudam Deshmukh	REQUEST OF MAHARASHTRA GOVERNMENT FOR EXTENSION OF COTTON MONOPOLY PROCUREMENT SCHEME				May be pursued.
		(a) whether Government of Maharashtra had requested Union Government for extending the scheme of Monopoly Procurement of Cotton in Maharashtra for a further period of ten years, if so, when the demand had been made; and	(b) Govt. had constituted an inter-ministerial Committee to examine the merits and demerits of the further continuance of the Maharashtra Cotton Monopoly Procurement Scheme beyond 30.6.90. The report of the Committee has since been received and the issue of grant of extension to the scheme is under active consideration of Government.			

35.	USQ. 3464	No. dt. by Shri Hukum Deo Narayan Yadav	ENQUIRY AGAINST OFFICERS OF UNDERTAKINGS.	14.12.90 26.12.91 3.2.92	28.2.91 31.1.92 31.3.92	May be pursued.
			(a) the number of officers of the undertakings under Control of his Ministry against whom departmental enquiry and CBI enquiry is going on regarding embezzlement and other matters and outcome thereof;			
			(b) whether officers against whom enquiry was pending were promoted and have since retired from services; and			
			(c) if so, the particulars of these officers?			

VII Session of the Ninth Lok Sabha, 1990

1	2	3	4	5	6	7
36.	USQ No. 796 dt. 27.2.91 by Sh. Shanta- ram Potdukhe	REPORT OF ABID HUSSAIN COMMITTEE	(a) whether the Government have examined the Report of the Abid Hussain Committee on re- view of the implementation of the 1985 Textile Policy, submitted in January, 1990;	3.7.91 4.10.91 26.11.92 18.3.92 29.5.92	17.8.91 17.11.91 17.2.92 17.5.92 17.8.92	May be pursued.
			(b) if so, the outcome thereof; and			
			(c) if not, the reasons thereof?			

37. SQ No. 142 dated 6.3.1991 by Shri Banwari Lal Purohit and Shri Prakash Koko Brahm-bhatt	JANATA CLOTH IN BACKWARD AREAS	<p>(a) whether the Government propose to promote production of Janata cloth in backward areas and other parts of the country;</p> <p>(b) if so, the details of the steps proposed to be taken and the incentives proposed to be given in this regard;</p> <p>(c) whether the Government also propose to set up a Vigilance Committee to ensure proper distribution of Janata cloth to the poorer sections of the society; and</p> <p>(d) if so, the details thereof?</p>	<p>6.6.91</p> <p>6.9.91</p> <p>Ad. I.R. received, on 10.7.92.</p> <p>May be pursued.</p>
		<p>(d) it was <i>inter-alia</i> stated that a suggestion to constitute district level committees on a pilot basis in a few backward districts of the country to begin with, is under scrutiny.</p>	

MINISTRY OF URBAN DEVELOPMENT
II Session of Ninth Lok Sabha, 1990

1	2	3	4	5	6	7
SS	USQ. No. dated by Shri Shivraj V. Patil	14.3.90	<p style="text-align: center;">REVIEW OF NATIONAL HOUSING POLICY</p> <p>(a) whether Government propose to review the existing National Housing Policy and also propose to bring an action plan to tackle the housing problem;</p> <p>(b) if so, the details of the changes likely to be made; and</p> <p>(c) the extent by which the poor people will be benefited by the New policy?</p>	<p>6.8.90</p> <p>25.10.90</p> <p>17.12.90</p> <p>13.3.91</p> <p>29.6.90</p> <p>19.8.91</p> <p>10.1.92</p> <p>7.4.92</p> <p>6.7.92</p>	<p>21.9.90</p> <p>21.12.90</p> <p>21.3.91</p> <p>21.6.91</p> <p>21.9.91</p> <p>21.12.91</p> <p>31.3.92</p> <p>30.6.92</p> <p>31.7.92</p>	<p>May be pursued.</p>

39.	SQ. No. 124 dated 21.3.90 by Shri Madan Lal Khurana	<p style="text-align: center;">RIGHT TO HOUSING</p> <p>(a) whether Government propose to declare right to housing a fundamental right; and</p> <p>(b) if so, the details of the steps taken in this regard.</p>	<p>(a) & (b): It was <i>inter-alia</i> stated, "The Action Plan announced by the Government envisaged a comprehensive National Housing Policy for different sections of the society with specific programmes directed towards the poor and improving the housing finance structure and this would be placed before the Parliament after the finalisation."</p>	<p>1.8.90 25.10.90 14.12.90 13.3.91 29.5.91 19.8.91 10.1.92 7.4.92 6.7.92</p>	<p>21.9.90 21.12.90 21.3.91 21.6.91 21.9.91 21.12.91 31.3.92 30.6.92 31.7.92</p>	<p>May be pursued.</p>
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1	2	3	4	5	6	7
40.	<p>SO. No. 128 dt. 21.3.90 by Shri M.V. Chandra Shelkara Murthy Shri Srinivasa Prasad</p>	<p>DEFINITION OF WEAKER SECTIONS OF SOCIETY</p> <p>(a) whether the Supreme Court was directed Union Government to define the term "weaker sections of the society" and to lay down appropriate guidelines; and</p> <p>(b) if so, the action taken by Government on the said directive of the Supreme Court?</p>	<p>(a)&(b) : It was <i>inter-alia</i> stated, "The matter is under examination and necessary action is being taken by the Government."</p>	<p>29.6.90 4.10.90 25.3.91 4.10.91 31.3.92</p>	<p>30.9.90 31.3.91 30.9.91 31.3.92 30.6.92</p>	<p>May be pur- sued.</p>

41.	SQ. No. 231 dt. 28.3.90 Supp. by Shri K. S. Rao	SUGGESTIONS HOUSING POLICY The Hon. Member stated as under:	ABOUT stated as The Minister <i>inter-alia</i> stated "It is a good suggestions and we will consider it."	28.9.91 28.12.91 31.3.92 30.6.92 31.7.92	May be pur- sued.
		"These Corporations should then give a certain number of flats or houses to the Government at a restricted price and sell the rest of the houses openly market as is being done in Maharashtra. What has the hon. Minister got to say this?"	29.5.91 19.8.91 15.1.92 8.4.92 6.7.92		



1	2	3	4	5	6	7
42.	USQ. No. 2419 dt. 28.3.90 by Shri Arvind Netam	MISUSE OF LAND BY BHARTIYA KALA-KENDRA (a) whether Bhartiya Kala Kendra, Trivani Kala Sangam and Sangeet Bharati are misusing the land allotted to them by Land and Development Office, New Delhi;	(a) to (e) : The information is being collected and will be laid on the Table of the House.	20.11.90 14.12.91 7.3.91 30.5.91 2.12.91 29.1.92 4.6.92	28.12.90 28.3.91 28.6.91 28.9.91 28.12.91 28.4.92 30.9.92	May be sued.
		(b) if so, the details thereof;				
		(c) whether any charges have been demanded from each of the above institution;				
		(d) if so, the details thereof; and				
		(e) the further action taken or proposed in the matter?				

43.	USQ. No. 2517 by Dr. A. K. Patel and Shri Pyarelal Khan-delwal	AUTONOMOUS BOARD FOR WATER SUPPLY AND SEWAGE DISPOSAL IN DELHI			
		(a) whether Government propose to set up an autonomous statutory board for water supply and sewage disposal in Delhi;		30.7.90	27.9.90
		(b) if so, the details thereof; and	(a) & (c) : It was <i>inter-dia</i> stated "The recommendation of the Committee on Re-organisation of Delhi is being examined by the Government and it is not possible to indicate a time frame within which decisions may be taken.	2.1.91	28.3.91
		(c) by when the said board is likely to be set up?		19.3.91	28.6.91
				4.7.91	27.9.91
				27.9.91	27.12.91
				20.1.92	28.3.92
				13.5.92	28.6.92
					May be pursued.

1	2	3	4	5	6	7
44.	USQ. No. 3427 dt. 4.4.90 by Shri Madhavrao Scindia	BIFURCATION OF D.D.A. (a) whether Government have taken a final decision on the Sarkaria Committee's recommendation for bifurcating the DDA and setting up a separate body to handle construction activity in the capital; and (b) if not, the reasons thereof?	(a) & b) : The recommendations of the Committee are under examination of the Government.	14.5.92	3.7.92.	May be pursued.
45.	SQ. No. 493 dated 18.4.90 supplementary by Shri Madan Lal Khurana	DELHI RENT CONTROL ACT The Hon'ble Member asked, "at the time of passing the Rent Control Act by the Parliament, views of Delhi and other points were taken into consideration and the form in which it was passed was quite the opposite of what was passed by the Metropolitan Council, which had constituted a Select Committee for this purpose. As you said just now that you have held consultations with all concerned parties, but it is against the wishes of the Delhitites. The Act which has been passed here is just the opposite of the proposal which was received from the Metropolitan Council. Does the Central Government propose to amend the Act suitably?"	The Minister <i>inter-alia</i> stated, "I have already told the honourable House that we are already evaluating the system. We want to give a fair trial to the amendment of 1988. The hon. member's suggestion will also be taken into account and as I have already stated the Human Settlement Management Institute is now undertaking a study. Naturally all these ideas will be taken into account by us."	31.7.90 22.7.91 7.11.91 22.4.92	18.10.90 18.10.91 18.4.92 18.10.92	May be pursued.

46.	USQ. 7007	No. dt.	ACCOMMODATION TO OF- FICE BEARERS OF POLITI- CAL PARTIES	18.8.90	2.11.90	May be pur- sued.
	2.5.90	by		12.11.90	2.2.91	
	Shri Singh Ju Deo	Dilip		19.2.91	2.5.91	

(a) the guidelines laid down for the allotment of bungalows/flats/ houses to the office bearers of the various political parties in Parliament and outside and their affiliated wings like the Trade Unions, Mahila Voluntary force and others;

(b) the particulars of such accommodation allotted by Government and the period for such allotments; and

(c) whether the accommodation still continues to be occupied by the allottees; if so, the rent payable by them and the reasons for their continuing to occupy the accommodation?

(a) to (c) : The information is being collected and will be laid on the Table of the House.

22.8.91
14.10.91

2.8.91
2.11.91

1 2 3 4 5 6 7

ALLOTMENT OF FLATS TO
NON-RESIDENT INDIANS BY
SARVA PRIYA HOUSE
BUILDING SOCIETY

47. USQ. No. dt. 2.5.90 by Sh. Vidya-dhar Gokhale	(a) the details of cases of plots and flats allotted by the Sarva Priya House Building Society, New Delhi to the non-resident Indians;	30.8.91 22.2.91 16.5.91 28.8.91 13.12.91 13.4.92 13.5.92	(b) to (c): It was <i>inter-alia</i> stated, "Details of the action taken for restoration of such flats/plots to the society and their allotment to next eligible member are not readily available, and will be furnished in due course.	2.11.90 2.5.91 2.8.91 2.11.91 2.2.91 2.5.91 2.8.92	May be pursued.
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(b) the details of cases where allotment of flats/plots have been cancelled by the said society and the reasons thereof in each case;

(c) the details of cases where Registrar of Societies/DDA have approved the cancellation of flats/plots in the said society;

(d) the details taken by the authorities in the vacation of the plots/flats restored to the said society in order to allot them to the next eligible member of the society; and

(e) the details of cases of dual membership whose plots/flats have been cancelled by the society and the action taken for their vacation so far?

48. USQ. No. LAND FOR NEHRU
9732 21.5.90 Brij Bhushan Tiwari
1.6.92 21.8.92 May be pursued.

(a) the name of the Ministry which allotted land for the construction of Nehru Planetorium in Teen Murti Bhavan Campus and the conditions laid down for it; and

(b) in whom the right of ownership of Nehru Planetorium vests?

1	2	3	4	5	6	7
49.	USQ. No. 423	NATIONAL HOUSING POLICY		17.12.90	8.2.91	May be pursued.
	dt. 8.8.90 by Sri P. Narsa Reddy, Sh. K. S. Rao, Sh. Kusuma Krishna Murthy, Sh. Srikantha Datta Narasimharaja Wadiyar	(a) whether Government have finalised the new National Housing Policy; (b) if so, the salient features thereof; and (c) if not, when the new policy is likely to be announced?	(a) to (c): It was <i>inter-alia</i> stated, "Views of the State Governments are also being ascertained. The document will be placed before the Parliament as soon as it is ready."	19.2.91 29.5.91 19.8.91 12.11.91 10.1.92 8.4.92 6.7.92	8.5.91 8.8.91 8.11.91 31.12.91 31.3.92 30.6.92 31.7.92	

50.	USQ. No. 431 dt. 8.8.90 by Shri H.N. Reddy, Smt. Chen- supati Vidya, Shri Shaatalal Purushot- tandas Patel, Sh. Sudhir Giri, Sh. Vasant Sathe	CEILING ON URBAN PROPERTY (a) whether Government prop- ose to bring forward a legislation to fix ceiling on urban property holdings and to plug the loopholes in the Urban Land (Ceiling and Regulation) Act, 1976; and (b) if so, the details thereof?	(a) & (b): It was <i>inter-alia</i> stated, "It is under the active consideration of the Government to amend the said Act suitably."	10.12.90 17.5.91 28.11.91	31.5.91 30.11.91 31.5.92	May be pur- sued.
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51.	USQ. No. 2138 dt. 22.8.90 by Buba Sucha Singh	SITES FOR HOTEL INDUSTRY IN CHANDIGARH (a) the details of sites earmarked for hotel industry in Chandigarh; (b) the details of sites sold through public auction with rate per acre; (c) whether any such sites were allotted on reserved price or nominal price; (d) if so, the particulars of allottees and the price per acre charged from them; and (e) the reasons for allotment in concessional rates and not through public auction?	(a) to (c): The information is being collected and will be laid on the Table of the House.	3.5.91	22.5.91	Ad. I.R. received on 17.7.92 May be pursued.

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52.	USQ. 1105 dt. 2.1.1991 by Sh. M.V. Chandra Shekara Murthy, Sh. Kashiram Rana & Sh. Balvant Manvar	No.	REVIEW OF URBAN LAND (CEILING AND REGULATION) ACT	(a) whether the Union Govt. propose to review the Urban Land (Ceiling and Regulation) Act, 1976;	(a) to (c): Appropriats amendments to the Urban Land (Ceiling and Regulation) Act, 1976 are under consideration of the Govt.	11.4.91 23.10.91 23.4.92	31.10.91 30.4.91 31.7.92	May be sued.
				(b) if so, the details of the proposed amendment; and				
				(c) the extent to which this will be helpful in curbing the mushroom growth of illegal constructions in the country?				

VII Session of Ninth Lok Sabha, 1991

1	2	3	4	5	6	7
53.	SO No 62 dt. 27.2.91 by S/Shri Vamanrao Mahadik and Harish Pal	BUILDING BYE-LAWS IN THE CAPITAL (a) whether the Government have asked Delhi Administration to review its decision to amend the building bye-laws in the cap- ital; (b) if so, the reasons therefor; and (c) the time by which the build- ing bye-laws are likely to be re- viewed?	(b) It was considered necessary that amendments to the Building Bye-laws should be consistent with the Master Plan and be uni- form in respect of areas coming under the jurisdiction of Muni- cipal Corporation of Delhi, New Delhi Municipal Committee as well as Delhi Development Au- thority. (c) The recent amendments brought about in respect of the Municipal Corporation of Delhi are being reviewed and a decision is expected to be taken shortly.		NIL	May be pur- sued.

54.	<p>SO. No. 62 dt. 27.2.91 Supplemen- tary by Smt. Uma Gajapathi Raju</p>	<p>29.8.91 2.12.91 5.5.92</p>	<p>27.11.91 27.2.92 27.5.92</p>	<p>May be pur- sued.</p>		
<p>BUILDING BYE-LAWS IN THE CAPITAL</p>		<p>The Hon'ble member <i>inter-alia</i> stated as under:— “Will the Govt. consider horizon- tal construction instead of vertical Construction and will the Govt. put a ban on all high rise build- ings?”</p>			<p>The suggestion of the Hon'ble Member regarding bye-laws is under consideration.</p>	

1	2	3	4	5	6	7
55.	USQ. No. 711 dt. 27.2.91 by Sh. R.L.P. Verma.	FORMS OF SUB-LEASES TO GROUP HOUSING SOCIETIES	(a) whether it is a fact that a large number of perpetual leases in respect of Group Housing Societies have already been executed for the land allotted to them by the D.D.A.; (b) whether form for the execution of sub-lease or conveyance deed etc. in respect of the flats allotted to the approved members of the said Group Housing Societies, has not been given to the societies concerned for the execution of sub-leases etc. of the flats allotted to their members; and (c) if so, the reasons therefor and how much more time it is likely to take to supply the approved form of sub-leases to the societies concerned?	9.10.91 4.12.91 9.4.92 13.5.92	27.11.91 27.2.92 27.5.92 27.8.92	May be pursued.

56. USQ No. 789 SHORTFALL IN CONSTRUCTION OF FLATS BY DDA UNDER NEW PATTERN SCHEME, 1979

USQ No. 789	27.8.91	May be pursued.
dt. 27.2.91	27.11.91	
Prof. Vijay Kumar	27.2.92	
Malhotra	27.5.92	

(a) the number of flats which were proposed to be constructed under the New Pattern Scheme, 1979 during 1987, 1988, 1989 and 1990, the number of flats constructed and whether there had been shortfall in the targets for each year;

(b) if so, the details of shortfall with reasons therefor and steps taken to ensure that the target of construction of flats is achieved in time; and

(c) the time by which all the applicants registered under the scheme are proposed to be allotted flats category-wise?

16.5.91
26.8.91
5.12.92
15.4.92
13.5.92

27.8.91
27.11.91
27.2.92
27.5.92
27.8.92

May be pursued.

(a), (b) & (c): The information is being collected and will be laid on the Table of the Sabha.

1	2	3	4	5	6	7
57.	USQ 1660	No. dt. D.D.A.	PROVISION OF INTEREST BY			
	6.3.1991 Amritlal labkdas wala	Shri Val- Tar-	(a) whether there is an arrange- ment to give interest by DDA on full amount deposited by the al- lottees for allotment of flats as actual possession of flat is given to them after lapse of so many months;	4.7.91 8.10.91 28.1.92 13.4.92	6.9.91 6.12.91 8.3.92 6.6.92	May be Pursued.
			(c) Information is being col- lected and will be laid on the Table of the Sabha.			
			(b) if so, whether the interest on the amount is given by the DDA of its own or either on demand by the allottees or as directed by the Court; and			
			(c) the number of allottees who requested for the payment of in- terest and were denied the pay- ment of interest?			

58. Assurance given on 11 March, 1991 on a suo-moto statement (at para No. 6)

**CONVERSION OF LEASE-
HOLD RIGHTS IN DELHI TO
FREEHOLD RIGHTS**

NIL

May be pursued.

The Minister stated as under:

"The agencies administering the lease have been asked to issue a public notice laying down the modalities for implementation of the orders of the Government and the procedures to be followed in regard to making applications requesting for conversion. It is expected that this public notice would be issued within a period of sixty days."

MINISTRY OF WELFARE
II Session of Ninth Lok Sabha, 1990

1	2	3	4	5	6	7	
59.	USQ. No. 453	14.3.90	No. dt. by Shri Yamuna Prasad Shastri	<p style="text-align: center;">RESERVATION FOR HANDICAPPED PERSONS</p> <p>(a) whether there is a provision for reservation of 3 per cent class III and IV posts for handicapped persons in Public services;</p> <p>(b) whether out of 3 per cent reservation meant for handicapped persons, 1 per cent posts are to be filled by recruiting blind persons;</p> <p>(c) whether blind persons have been appointed against all such 1 per cent persons;</p> <p>(d) whether Government propose to make reservation for blind persons in Class I. and II posts also; and</p> <p>(e) the measures proposed to be taken by Government to provide livelihood to all blind persons?</p>	19.4.91 4.6.91	13.6.91 13.9.91	May be pursued.

60. SQ. No. 123
dt. 21.3.90
Supple. By
Shri K.
PRADHANI

**MINIMUM WAGES FOR
AGRICULTURAL LABOUR**

(a) what is the minimum wage fixed for agricultural labour in different States;

(b) when this limit was fixed;

(c) whether Government propose to reconsider this limit in view of the rise in prices and inflation; and

(d) if so, the details thereof?

10.7.91

31.12.91

May be pursued.

"We are considering to bring a Central Legislation in the Parliament."

1	2	3	4	5	6	7
61.	SQ No. 123 dt. 21.3.90 Supplementary by Shri Satyanarayan Jatiya	MINIMUM WAGES FOR AGRICULTURAL LABOURERS	<p>The Hon'ble Member said, "the agricultural labourers do not have any organised sector. They do not get employment for the whole year. It has been said that in this sector the majority of the labourers are women and they do not get regular employment throughout the year. Besides, there is exploitation of contract labour. They do get minimum wages but if you go through the list, you will find that even the minimum wage is not sufficient to meet the bare necessities of life. therefore, it is the policy of the Government with regard to save the labourers of the unorganised sector from exploitation? What steps will be taken in that direction?"</p> <p>The Hon'ble Minister said, "Government is considering introduction of a central legislation in which it intends to cover all these points."</p>	10.7.91	31.12.91	May be pursued.

62.	USO No. 3416 dt. 4.4.90 by SHRI GIR- DHARI LAL BHAR- GAVA	NEW NATIONAL POLICY FOR ADIVASIS (a) whether Union Government are formulating a New National Policy to check large scale dis- placement of adivasis and to re- habilitate already displaced adivasis; and (b) if so, the details of area as in Rajasthan where adivasis would be benefitted by this policy?	3.1.91 26.3.91 4.7.91 10.10.91 14.1.92 19.6.92	3.4.91 3.7.91 3.10.91 3.1.92 3.4.92 3.10.92	May be pursued.
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1	2	3	4	5	6	7
63.	USQ No. 7054 dt. 2.5.90 by PROF. RASA SINGH RAWAT	AMENDMENT TO THE DARGAH KHWAJA AJMER ACT	(a) whether there is a proposal under consideration of Govt. to amend the Dargah Khwaja Sahib Ajmer Act, 1955; (b) if so, the details thereof; (c) the composition of the present Dargah Committee constituted under this Act; (d) whether there is any Dargah Shaarif Advisory Committee apart from the said committee; (e) the details to representation from Ajmer thereon; and (f) if no representation is given, the reasons therefor?	31.7.90 11.2.91 22.4.91 30.7.91 28.8.91 14.10.91 19.12.91 11.3.92 30.6.92	2.11.90 3.5.91 3.8.91 3.9.91 3.10.91 3.1.92 3.4.92 3.7.92 3.10.92	May be pursued.

III SESSION, NINTH LOK SABHA, 1990

REVISION OF POST MATRIC
SCHOLARSHIP SCHEME FOR
SCHEDULED CASTES/TRIBES

64. SQ No. 24 dt. 8.8.90 Shri Ranji Suman

(a) whether Government propose to consider revision of parent's income ceiling and removal of restriction regarding grant of scholarships upto two children in the category of Scheduled Castes and Scheduled Tribes under the Post Matric Scholarship Schemes;

31.10.90
30.4.91
28.10.91
27.1.92

7.5.91 May be
7.11.91 pursued.
7.2.92
7.8.92

(a) to (c) : It was inter-alia stated, "Further revision of income ceiling is under consideration. The question of removing restriction of awarding Post Matric Scholarship to only two children of a parent/guardian is also under consideration, as the above restriction has adversely affected the education of Scheduled Castes and Scheduled Tribes."

(b) whether this restriction of awarding Post-Matric Scholarship to only two children in forcing the poor parents to compel their children to discontinue their studies in the middle of the academic sessions and increase drop outs; and

(c) if so, when the required change in the scheme is being introduced?

VII Session Ninth Lok Sabha, 1991

1	2	3	4	5	6	7
65.	USQ. No. 407 25.2.91 Sh. A.K.A. Abdul Samad	ENFORCEMENT OF PROVISIONS OF WAKF (AMENDMENT) ACT, 1984 (a) whether the Union Government propose to enforce those provisions of the Wakf (Amendment) Act, 1984, which are non-controversial; (b) if so, when the notification is likely to be issued; (c) whether the Union Government propose to amend the Wakf (Amendment) Act, 1984 further in respect of its controversial provisions based on the recommendations of the Central Wakf Council; and (d) if so, when the Bill in this regard is likely to be introduced?		14.5.91 14.8.91 19.11.91 4.2.92 21.5.92	25.8.91 25.11.91 25.2.92 25.5.92 25.8.92	May be pursued.

66. USQ. No. NATIONAL SEMINAR ON
1168 dt. FIGHTING DOWRY
4.3.91 by
Shrimati
Geeta
Mukherjee

NIL

May be
pursued.

(a) whether the Union Government had organised a National Workshop in coordination with the Indian Law Institute on fighting the evil of dowry;
(b) if so, the details thereof;
(c) the suggestions made in the workshop; and
(d) the steps taken/being taken to implement them?

(a) to (d) : A workshop was organised by the Department of Women and Child Development in the Ministry of Welfare, in collaboration with Indian Law Institute on 12-13 January, 1991 wherein recommendations were inter-alia made regarding a change in the definition of dowry; restrictions on marriage expenses and number of guests; equal inheritance rights for women; compulsory registration of marriages; mandatory provision to maintain a list of presents; prescription of time-limit for preparation of charge-sheet and post-mortem reports; disallowing the accused from remarrying till the case is finally decided in the cases of dowry deaths; association of women police officers with investigation; close association of Dowry Prohibition Officers with voluntary organisations and setting up of Family courts to settle dowry cases. The recommendations are under the consideration of the Government.

MINISTRY OF RURAL DEVELOPMENT
III Session Ninth Lok Sabha, 1990

1	2	3	4	5	6	7
67.	USQ. No. 4800 dt. 6.9.90 by Shri Rameshwar Prasad	RECORDING OF SHARE-CROPPERS				
		(a) the State-wise figures of total land under share-cropping and their percentage to the total land under cultivation;	(a) to (d) : The information is being collected from the States and would be placed on the Table of the Sabha when received.	21.12.90 2.4.91 8.7.91 10.9.91 6.3.92 17.6.92	6.3.91 6.6.91 6.9.91 6.3.92 6.6.92 6.9.92	Statistical in nature. May not be pursued.
		(b) whether there is any uniform system of recording of share-croppers in all States;				
		(c) if so, the details of the benefits accrued to the share-croppers as a result of such recording; and				
		(d) if not, whether Government propose to direct the State Government to introduce a uniform system of recording of share-croppers?				

MINISTRY OF URBAN DEVELOPMENT

III Session of Ninth Lok Sabha, 1990

68.	USQ 4508 dt. 5.9.90 by Shri Krishna Kumar	No. DEMANDS OF S.O. (HORTICULTURE) AND J.E. OF C.P.W.D.	14.2.92	4.5.92	Admn. matter. May not be pursued.
		<p>(a) whether the officers of the Directorate of Horticulture, CPWD are at par in terms of duties and responsibilities as per CPWD Manual to the Officers/Engineers of their ranks of Civil and Electrical of CPWD; if not, the reasons for not treating them at par; and</p> <p>(b) what steps Government have taken to solve the long pending demands of Sectional Officers (Horticulture) and Junior Engineers of CPWD for which they had gone for 37 days strike in 1987?</p>			

VIII Session of Ninth Lok Sabha, 1991

1	2	3	4	5	6	7
69.	USQ. No. 1621 dt. 6.3.91 by Sh. Saifuddin Choudhury	CADRE REVIEW COMMITTEE FOR 'C' AND 'D' STAFF OF CPWD		20.6.91 1.1.92 6.3.92	6.9.91 6.3.92 6.6.92	Administrative matter. May not be pursued.
		(a) whether the Cadre Review Committee constituted for reviewing the Group 'C' and 'D' staff of Central Public Works Department have submitted their report;	(d) The report of the Committees are under Government's consideration.			
		(b) if so, the salient features thereof;				
		(c) whether employees' unions were consulted by the said Committee; and				
		(d) the action taken by the Govt. on the recommendations of the Cadre Review Committee?				

WATER RESOURCES
III Session of Ninth Lok Sabha, 1990

1	2	3	4	5	6	7
70.	USQ. 4704 5/9/90 Shri Barman	No. dt. by Palas	<p>WORLD BANK ASSISTANCE TO WEST BENGAL FOR SETTING UP OF TUBEWELLS</p> <p>(a) the World Bank assistance allotted to West Bengal for setting up tubewells during the last three years; and</p> <p>(b) the district-wise number of tubewells commissioned there and the number of additional tubewells proposed to be set up during the remaining period of the current Plan period?</p>	—	—	<p>Seeks statistical information at district level.</p> <p>May be pursued.</p>

MINISTRY OF WELFARE
III Session of Ninth Lok Sabha, 1990

1	2	3	4	5	6	7
71.	USQ 451 8.8.1990 Dr. Bangali Singh and Smt. Geeta Mukherjee	No. dt. by	ATROCITIES ON SCHEDULED CASTES AND SCHEDULED TRIBES (a) the number of cases of at- rocities on Scheduled Castes and Scheduled Tribes during the last one year, State-wise; (b) the number of persons kil- led and injured; State-wise; (c) the number of persons ar- rested and those convicted in this regard, State-wise; and (d) the number of persons against whom charge-sheet has been filed for prosecution, State- wise?	5.11.90 7.2.91 30.4.91 6.8.91 13.11.91 7.2.92 13.5.92	8.2.91 8.5.91 8.8.91 8.11.91 8.2.92 8.5.92 8.8.92	Seeks statisti- cal informa- tion. May not be pursued.

72.	USQ 3294	No. dt.	29.8.1990	by Shri Balvant Manvar	<p>TRAINING TO WOMEN OF WEAKER SECTIONS</p> <p>(a) the number of schemes launched so far in Gujarat to impart training to women of weaker sections of society in order to provide them jobs on long-term basis; and</p> <p>(b) the number of women provided jobs after the training so far?</p>	<p>14.12.90 20.2.91 27.5.91</p>	<p>28.2.91 28.5.91 28.8.91</p>	<p>Seeks statistical information May be pursued.</p>
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VI Session, 1991 of Ninth Lok Sabha, 1990-91

	1	2	3	4	5	6	7
73.	USO. 1759	No. dt. by Sh. Kusuma Krishna Murthy	LAW ON IMPLEMENTATION OF RESERVATION POLICY (a) whether there is any proposal to bring forward a legislation to provide for strict penal action against officials found guilty for not implementing the Central Reservation Policy; and (b) the time by which the proposed legislation likely to be placed before the Parliament?	(a) & (b) : The Government are actively considering a proposal to introduce shortly legislation in Parliament to give statutory shape to the existing executive instructions regarding reservation in services for the members of the Scheduled Castes and the Scheduled Tribes. Inclusion of suitable penal provisions for contravention of the proposed law is also under consideration.	25.3.91 5.7.91 14.10.91 12.1.92 8.4.92	7.7.91 7.10.91 7.1.92 7.4.92 7.7.92	May not be pursued.

MINUTES OF THE SIXTEENTH SITTING OF THE COMMITTEE ON
GOVERNMENT ASSURANCES HELD ON FRIDAY,
NOVEMBER 20, 1992 AT 12.00 HOURS IN COMMITTEE
ROOM NO. 62, PARLIAMENT HOUSE, NEW DELHI

The Committee met on Friday, November 20, 1992 from 12.00 hours to 12.30 hours.

PRESENT

CHAIRMAN

Dr. Laxminarain Pandey

MEMBERS

2. **Dr. Krupasindhu Bhoi**
3. **Shri B. Dcvarajan**
4. **Shri B.K. Gudadinni**
5. **Shri Prabhu Dayal Katheria**
6. **Shrimati Krishnandra Kaur (Deepa)**
7. **Shri Manphool Singh**
8. **Shri Ajoy Mukhopadhyay**
9. **Shri Shashi Prakash**
10. **Shri Naval Kishore Rai**

SECRETARIAT

Shri Murari Lal — Director

Shri Joginder Singh — Deputy Secretary

Shri K.K. Ganguly — Under Secretary

The Committee considered their Draft Eighth Report and adopted it.

3. The Committee authorised the Chairman and in his absence Shri Ajoy Mukhopadhyay, M.P. to present the Eighth Report of the Committee to Lok Sabha on Tuesday, November 24, 1992.

4. The Chairman and the Members of the Committee reviewed the performance of the Committee during the one year term of the Committee which would expire on November 24, 1992. The Chairman thanked the Members for taking keen interest and extending their full cooperation and valuable guidance in conducting the proceedings of the Committee in a very congenial atmosphere. He also thanked the Members for carrying out the well established and healthy traditions of unanimity irrespective of their party affiliations and the personal interest while taking decisions concerning the common good of the people.

5. The Chairman also drew the attention of the Members to an important issue which was considered by the Committee at their first sitting in regard to the effect of dissolution of Lok Sabha on pending assurances. The Minister of Parliamentary Affairs wanted that all the pending assurances pending at the time of the dissolution of Lok Sabha

must lapse. The Committee after considering the *pros and cons* of the issue recommended as under:

“The assurances given on the floor of the House being in the nature of solemn commitments made by the Government to the House and the people at large, should ordinarily be implemented with maximum despatch. The commitments continue till they are fulfilled and the well established practice to keep alive the assurances pending at the time of dissolution of the Lok Sabha must continue as heretofore.”

6. The Chairman gave the following resume of the activities of the Committee during the last one year.

- | | | | |
|-----|--|---|---|
| (1) | The number of sittings held | : | Sixteen |
| (2) | The number of reports presented | : | Eight |
| (3) | The number of oral
evidence taken | : | Two |
| (4) | The number of study tours
undertaken | : | Three |
| (5) | The number of requests for
dropping of assurances
considered | : | Forty Seven |
| (6) | Number of official representatives
examined by the Chairman in his
Chamber | : | One |
| (7) | Number of assurances
implemented during the tenure
of the Committee | | 8th Lok Sabha 103
9th Lok Sabha 279
10th Lok Sabha 1007 |

7. The members of the Committee placed on record their deep appreciation for the able and impartial manner in which the Chairman (Dr. Laxminarain Pandey, M.P.) conducted the meetings of the Committee. They expressed their gratitude to the Chairman for having allowed every Member to express his views freely.

8. The Committee also placed on record their appreciation and thanks to the officers and staff of the Lok Sabha Secretariat for their hard work and valuable assistance rendered by them to facilitate the work of the Committee in all matters.

9. On behalf of the Secretariat Director (Q) thanked the Chairman and Members of the Committee for their kind guidance.

The Committee then adjourned.

APPENDIX II

(Vide para 1.4 of the Report)

Statement showing assurances reviewed

Ministry/Department	Sl. Nos. of the annexure to the Minutes	Total No. of assurances
Rural Development	1 to 3 and 67	4
Space	4	1
Steel	5 to 19	15
Surface Transport	20 to 28	9
Textiles	29 to 37	9
Urban Development	38 to 58, 68 and 69	23
Welfare	59 to 66, 71, 72 and 73	11
Water Resources	70	1
		<hr/> 73

N.B.: Out of 70 assurances that were decided to be pursued, assurances at Sl. Nos. 6, 7, 37, 38, 39, 41 and 51 have been implemented by laying statements on the Table of the Lok Sabha on August 19, 1992.

APPENDIX III

(Vide para 2.5 of the Report)

Statement showing the position of the assurances pending implementation as on August 20, 1992

Lok Sabha	No. of Assurances culled out	No. of Assurances implemented/dropped	No. of Assurances outstanding
Seventh Lok Sabha (1980-1984)	7231	7230	1
Eighth Lok Sabha (1984-1989)	9022	8875	147
Ninth Lok Sabha (1989-1991)	2827	2464	363
Total	19080	18569	511

APPENDIX IV

(Vide para 2.5 of the Report)

Statement showing the position of the assurances of Tenth Lok Sabha pending implementation as on August 20, 1992

Session	No. of Assurances culled out	No. of Assurances implemented/dropped	No. of Assurances outstanding
First Session, 1991	908	537	371
Second Session, 1991	620	240	380
Third Session, 1992	1056	230	826
Fourth Session, 1992	594	—	594
Total	3178	1007	2178

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